

IN THE HIGH COURT OF JHARKHAND AT RANCHI
A. B. A. No.3184 of 2020

Uttam Kumar Das	Petitioner
	Versus		
The State of Jharkhand & Anr.	Opp. Party

CORAM : HON'BLE MR. JUSTICE DEEPAK ROSHAN

For the Petitioners	: Mr. Mukesh Kumar, Advocate
For the State	: Mr. Deepak Kumar, A.P.P

02/09.09.2020 Heard learned counsel for the parties through
V.C.

2. Learned counsel for the petitioner undertakes to remove the defects as pointed out by the registry within a period of four weeks from today.

3. Learned counsel for the petitioner is directed to take steps for issuance of notice upon O.P.No.2, for which requisites etc. must be filed within a period of two weeks from today under both process.

4. Put up this case **after two months.**

5. In the meantime no coercive steps shall be taken against the above named petitioner in connection with Complaint Case No.52 of 2019, which is pending in the court of learned Judicial Magistrate, 1st Class, Bokaro, if the process under Section 82 and 83 of the Cr.P.C has not been issued against the petitioner till date.

(Deepak Roshan, J.)

Fahim/-